



2026:DHC:7888



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010510082025
+ O.M.P.(I) (COMM.) 294/2025 & I.A. 18086/2025-
TATA CAPITAL HOUSING FINANCE LTD.Petitioner
Through: Ms. Taniya Bansal, Adv.

versus

MR. NITIN KUMAR AGARWAL & ORS.Respondents
Through:

61.

CNR No. DLHC010510092025
+ O.M.P.(I) (COMM.) 295/2025 & I.A. 18087/2025
TATA CAPITAL HOUSING FINANCE LTDPetitioner
Through: Ms. Taniya Bansal, Adv.

versus

SANAMJOY MUKHERJEERespondent
Through:

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **15.09.2026**

1. At the outset, learned Counsel for the Petitioner seeks leave withdraw the present petitions with liberty to file it again if the situation arises.

2. Leave and liberty, as aforesaid, is granted.

3. The present petitions are dismissed as withdrawn along with pending application(s), if any.

OM PRAKASH SHUKLA, J**SEPTEMBER 15, 2026/ss**